

**IN THE COURT OF SH. AJAY GULATI  
SPECIAL JUDGE (PC ACT) CBI-12, ROUSE AVENUE COURT  
COMPLEX, NEW DELHI**

**CC No. 267/2019**

**CBI Vs. Nirvikar Singh and Others**

**22.6.2020**

Present : Dr. Jyotsana Sharma, Ld. PP for CBI

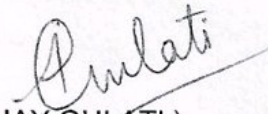
None for the accused persons.

Present proceedings have been taken up through Video Conference hosted by Court Reader Shri Virender Yadav.

Matter has been listed today in terms of order No. 16/DHC/2020 dated 13.6.2020 issued by the Hon'ble High Court of Delhi. The case is at the stage of addressing arguments on Charge. Part arguments were addressed on the last effective date of hearing which was 3.3.2020. Since then, the matter could not be taken up for hearing due to restricted functioning of the Courts owing to COVID outbreak. However, the Hon'ble High Court of Delhi has now issued directions along with guidelines to enable the district courts to take up the matters through video conference.

Court *Ahmad* has informed that e-challan of this case is not available in view of which Ld. PP for the CBI as also the HIO are instructed to make efforts to submit e-challan in a pen drive. Necessary equipment to play a CD/DVD is not available. Ld. PP prays for a short adjournment to make efforts in this regard.

Matter be listed again on 1.7.2020 for further proceedings.

  
( AJAY GULATI )

Spl. Judge (PC Act) CBI -12

RADCC/New Delhi/22.6.2020